## GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:2628 ANSWERED ON:23.07.2009 GUIDELINES FOR PIL Swamygowda Shri N Cheluvaraya Swamy

## Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Supreme Court of India has. framed any guidelines for entertaining Public Interest Litigations;
- (b) if so, the types of petitions which can be entertained in the apex court under the guidelines;
- (c) whether the Government has been consulted in the matter; and
- (d) if not, the reasons therefor?

## Answer

## MINISTER OF LAW & JUSTICE (DR. M. VEERAPPAMOILY)

- (a) & (b): As per the information furnished by the Registry of the Supreme Court, the guidelines for entertaining Public Interest Litigations (PIL) have been laid down by the Hon`ble Supreme Court in judicial pronouncements. Administratively, the Registry has generally defined matters of public interest to include
- (i) bonded labour matters,
- (ii) matters of neglected children,
- (iii) exploitation of casual labourers and non-payment of wages to them (except in individual cases),
- (iv) matters of harassment or torture of persons belonging to Scheduled Castes, Scheduled Tribes and economically Backwarcj Classes, either by co-villagers or by police,
- (v) matters relating to environmental pollution, disturbance of ecological balance, drugs, food adulteration, maintenance of heritage and culture, antiques, forests and wild life,
- (vi) petitions from riot victims and
- (vii) other matters of public importance.
- (c) & (d): Entertaining of any litigation, including a PIL, being a matter entirely within the domain of the judiciary, it is not incumbent on the Hon`ble Supreme Court to consult the Government while framing any such guidelines.